

**PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

- SUB: NATIONAL COMPANY LAW TRIBUNAL (NCLT) – Appointment of Sri V.S.R. Avadhani, District and Sessions Judge, now working on other duty as Chairman, Telangana VAT Appellate Tribunal, Hyderabad as Member (Judicial), in National Company Law Tribunal (NCLT) – Orders of the Government of India received - Relief arrangements – ORDERS - ISSUED.**
- REF:**
- 1 Notification No. 12023/03/2013-Ad-IV, dated 10.08.2015 from the Under Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi.
  - 2 High Court's letter ROC No: 4967/2015-B.Spl., dated: 20.08.2015.
  - 3 Letter Dis.No.31.10.2015 from Sri V.S.R. Avadhani, District and Sessions Judge, now working on deputation as Secretary General, Supreme Court of India, New Delhi.
  - 4 Letter No.A-12023/03/2013-Ad-IV, dated 01.06.2016 from the Director, Government of India, Ministry of Corporate Affairs, New Delhi addressed to Sri V.S.R. Avadhani, District and Sessions Judge, now working on other duty as Chairman, Telangana VAT Appellate Tribunal, Hyderabad.
  - 5 Letter dated: 03.06.2016, from Sri V.S.R. Avadhani, District and Sessions Judge, now working on other duty as Chairman, Telangana VAT Appellate Tribunal, Hyderabad.

**ORDER ROC.NO.3555/2016-B.SPL., DATED 06.06.2016**

Sri V.S.R. Avadhani, District and Sessions Judge, now working on other duty as Chairman, Telangana VAT Appellate Tribunal, Hyderabad, submitted an application in the reference 5<sup>th</sup> read above, stating that he is appointed as Member (Judicial), National Company Law Tribunal and requested the High Court to issue necessary relief arrangements w.e.f. After Noon of 08.06.2016.

**Upon considering the above request of Sri V.S.R. Avadhani and Rule (30) of Andhra Pradesh State and Subordinate Service Rules, 1996 and Section 413 (2) of Chapter XVII of Companies Act, the High Court is pleased to pass the following Order:**

Sri V.S.R. Avadhani, Chairman, Telangana VAT Appellate Tribunal, Hyderabad, who has been appointed as Member (Judicial) in National Company Law Tribunal in the reference 4<sup>th</sup> read above, is hereby directed to hand over charge of his post to the Chief Judge, City Small Causes Court, Hyderabad and get himself relieved from the said post on the After Noon of 08.06.2016 and proceed to take up his new appointment, as desired.

The Chief Judge, City Small Causes Court, Hyderabad is placed in full additional charge of the post of Chairman, Telangana VAT Appellate Tribunal, Hyderabad, until further orders.

  
6.6.2016

**REGISTRAR (VIGILANCE)**

1. The officer,
2. The Prl. Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).

3. The Under Secretary to the Government of India, Ministry of Corporate Affairs, 5<sup>th</sup> Floor, 'A' Wing, Shastri Bhavan, Dr. R.P. Road, New Delhi – 110 001.
4. The President, Company Law Tribunal, NCLT, 6<sup>th</sup> Floor, Block No.3, Lodhi Road, CGO Complex, New Delhi – 110 003.
5. The Registrars and District Judge (Enquiries), High Court of Judicature at Hyderabad.
6. The Central Project Coordinator, High Court of Judicial Hyderabad.  
(With request to instruct the concerned to upload the High Court's Proceedings in the High Court Official website)
7. The Secretary to Government, Law (L.A. & J – SC.F) Department, Government of Telangana, Hyderabad.
8. The Secretary to Government, Law (L.A. & J – SC.F) Department, Government of Andhra Pradesh, Hyderabad.
9. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
10. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
11. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad
12. The Chief Judge, City Small Causes Court, Hyderabad.
13. The Chairman, Telangana VAT Appellate Tribunal, Hyderabad.
14. The Pay and Accounts Officer, Hyderabad.
15. The Section Officers, High Court of Judicature at Hyderabad.

(a) B. Section, (b) Computer Section, (c) D-I Section, (d) D-II Buildings, (e) E. Section, (f) Enquiry Cell, (g) O.P. Cell, (h) Special Officers Section, (i) Vigilance Cell, and (j) Work Review Cell.

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